

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. No. 8 of 2014 in
DFR No.2676 of 2013

Dated : 22nd January, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Pushendra Surana **Appellant(s)**
Versus
Central Electricity Regulatory Commission **Respondent(s)**
& Ors.

Counsel for the Appellant(s) : Mr. Salim Inamdar
Mr. Parinay D. Shah

Counsel for the Respondent (s): Mr. Amit Kapur
Mr. Gaurav Dudeja for R.2
Mr. Nikhil Nayyar
Mr. Dhananjay Baijul
Ms. Ritu for R.1

ORDER

I.A. No. 8 of 2014
(Seeking leave to file the Appeal)

We have heard the learned counsel for the parties.

We have gone through the Application as well as the reply filed by the Respondent.

The learned counsel for the Applicant seeks some time to file the Rejoinder to the reply filed by the Respondent to I.A. No. 7 of 2014. Accordingly, he is directed to file the same on or before 10.02.2014 after serving copy on the other side.

Post the matter for Reporting Compliance on **10.02.2014.**

(Rakesh Nath)
Technical Member

ts/ak

(Justice M. Karpaga Vinayagam)
Chairperson